

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No. 115
C.P.(IB)/214/Chd/Hry/2022

IN THE MATTER OF:

Vardhman Yarns & Threads Ltd.

... **Petitioner-Operational
Creditor**

Versus

Orient Craft Ltd.

... **Respondent-Corporate
Debtor**

Under Section: 9, IBC 2016

Order delivered on 24.01.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner : Mr. Atul V. Sood, Advocate

For the Respondent : Mr. Raghav Kakkar, Advocate

ORDER

Heard the submissions made by the counsel for both the parties, with the consent of both the parties, let the matter be posted to 12.02.2024.

**Sd/-
(DR. PSN PRASAD)
HON'BLE MEMBER (J)**

**Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**